## GOVERNMENT OF INDIA OVERSEAS INDIAN AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2548
ANSWERED ON:13.03.2013
AMNESTY SCHEME OF UAE
Angadi Shri Suresh Chanabasappa;Dhruvanarayana Shri R. ;Krishnaswamy Shri M.;Pangi Shri Jayaram

## Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) the number of illegal Indian immigrants who have taken advantage of the amnesty scheme announced by UAE; and
- (b) the steps taken by the Government to bring back those Indians and the financial assistance provided/proposed to be provided to them?

## **Answer**

## MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI)

- (a): Indian Mission in UAE received 3575 applications from Indian nationals, for issuing Emergency Certificates (ECs) to come back to India, making use of the Amnesty Scheme.
- (b): States from where larger number of workers emigrate to Gulf countries, were requested to make provision for free air-tickets to needy and deserving workers who are permitted to leave UAE under the amnesty scheme.
- 25 Indian national approached the Indian Missions for air-ticket for their repatriation to India, which were provided.

The Ministry of Overseas Indian Affairs has sanctioned AED 40 per applicant towards the cost incurred by the Mission for those who avail Emergency Certificates, and waived the AED 10 per applicant service charge levy for the Indian Community Welfare Fund.